



Government of Jammu and Kashmir  
Social Welfare Department

NOTIFICATION  
Srinagar, 22<sup>nd</sup> June, 2017

SRO 259 In exercise of the powers conferred under section 34 of the Jammu and Kashmir State Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 2016, the Government hereby makes the following rules, namely:

**1. Short title and commencement** - (1) These rules may be called the Jammu and Kashmir State Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Rules, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions**- In these rules unless the context otherwise requires –

(a) “**Act**” means the Jammu and Kashmir State Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 2016.

(b) “**Form**” means the form annexed to these rules;

(c) “**Local Level Committee**” means any State authority or committee constituted by the Board under section 13 of the Act;

(d) “**Year**” means the financial year commencing from the 1st day of April and ending on the 31st day of March following;

(e) all other words and expressions used herein and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.

**3. Procedure for election of Members** -

(1) The State Government shall make the initial appointment by nominating 05 persons as Members on the Board, from amongst the registered organizations, out of which, three members each shall be from voluntary organization, association of parents of persons with autism, cerebral palsy, mental retardation and multiple disability and from association of persons with disability for a term of three years.

(2) The Board shall, three months prior to the expiry of the term of office of the nine Members representing the registered organizations invite nominations from amongst the organizations registered with it under section 12 of the Act.

